

Reserved

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW

Review Application No. 730/91

In

T.A. No. 872/91

Guru Bux Singh

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, J.C.M. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

This review application is directed against our order dated 17.9.91. The case was disposed of after hearing the counsel for the parties and perusing the record. Review does not mean re-hearing. In the Review application it has been stated that the assertion in the judgment that the appointment of the applicant was for a short term vacancy is not correct and proper records were not produced. We have noticed that applicant's father was E.D.B.P.M. and the applicant was appointed as a Substitute for 180 days. He was not appointed as E.D.B.P.M. and was not appointed as per rules. The appointment of Mathura Prasad

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having been made in accordance with rules, the applicant has no right to hold the post which was only a time gap arrangement. There appears to be no error apparent on the face of record. The application is rejected.

thank you
A.M.


V.C.

Shakeel/

Lucknow: Dated: 27-1-92